

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 6683-6684 OF 2014

SOMNATH CHAKRABORTY AND ANR.

Appellant(s)

VERSUS

APPOLLO GLENEAGLES HOSP. LTD & ORS.

Respondent(s)

O R D E R

Subsequent to our orders dated 15.01.2015, when these appeals were listed today, it was reported that as directed in our judgment dated 23.07.2014 and the order dated 15.1.2015, necessary Sale Deed has been executed and registered in accordance with law by the appellants along with the State Authorities in favour of Respondent No.1. Since, the direction (a) to (f) of paragraph 25 of our judgment dated 23.07.2014 have been complied with and the registration of the Conveyance Deed has been effected the appellants are entitled for the release of the sum of Rs.4,20,00,000/- (Rupees Four Crores Twenty Lacs only) deposited by Respondent No.1, as per paragraph 25(a). Though, the Fixed Deposit of the said sum with the UCO Bank is stated to be

alive till 23.02.2015, we direct the Registrar concerned to break the deposit and release the sum i.e. Rs.4,20,00,000/- (Rupees Four Crores Twenty Lacs only) with whatever interest accrued as on date in favour of the appellants by way of RTGS Transfer within one week from today in the joint accounts of the appellants, the details of which have been furnished by the appellants are as under:-

State Bank of India, BDMBC Branch,

64/1/46A, Belgachia Road, Kolkata-700 037.

Name : Both the petitioners (Joint Account)

Bank Account No.10877869354

PAN No. : ACQPC2457B

IFS Code : SBIN0005367

Since, the directions of paragraph 25 (a) to (f) and (i) have been satisfied, what remains is the directions contained in paragraph 25 (g) and (h). It is open to Respondent No.1 to move the concerned Authorities by filing appropriate application to enable the Authorities to carry out the said directions. If Respondent No.1 moves the Authority concerned by filing appropriate application, within four weeks from today, the concerned Authority shall deal with the same and pass appropriate orders, in accordance with

law, within four weeks thereafter.

We also direct the Registry to handover all the original documents to the learned counsel for Respondent No.1 after getting necessary acknowledgment.

Ordered accordingly.

.....J.
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

.....J.
[ABHAY MANOHAR SAPRE]

NEW DELHI;
JANUARY 22, 2015.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6683-6684/2014

SOMNATH CHAKRABORTY AND ANR.

Appellant(s)

VERSUS

APPOLLO GLENEAGLES HOSP. LTD & ORS.

Respondent(s)

(with office report)

Date : 22/01/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Appellant(s) Mr. Ranjan Mukherjee,Adv.
 Mr. S. Bhowmich,Adv.

For Respondent(s) Mr. Anip Sachthey,Adv.
 Mr. Saakaar Sardana,Adv.
 Mr. Avijit Bhattacharjee,Adv.

Mr. Pratap Venugopal,Adv.
Ms. Surekha Raman,Adv.
Mr. Gaurav Nair,Adv.
Ms. Niharika,Adv.
For M/s. K. J. John & Co.

Mr. Pijush K. Roy,Adv.
Mr. Mithilesh Kumar Singh,Adv.

UPON hearing the counsel the Court made the following

O R D E R

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application, within four weeks from today, the concerned Authority shall deal with the same and pass appropriate orders, in accordance with law, within four weeks thereafter.

We also direct the Registry to handover all the original documents to the learned counsel for Respondent No.1 after getting necessary acknowledgment.

Ordered accordingly.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER